

Rep. by Act. 19 of 1978, S. 2 & Sch. I

THE PAYMENT OF BONUS (AMENDMENT) ACT, 1978

No. 48 OF 1978

[30th December, 1978.]

An Act to amend the Payment of Bonus (Amendment) Act, 1977.

Be it enacted by Parliament in the Twenty-ninth Year of the Republic of India as follows:—

Short title and commencement. 1. (1) This Act may be called the Payment of Bonus (Amendment) Act, 1978.
(2) It shall be deemed to have come into force on the 8th day of September, 1978.

Amendment of section 2. 2. In section 2 of the Payment of Bonus (Amendment) Act, 1977 (hereinafter referred to as the amendment Act), after the words and figures "in respect of the accounting year commencing on any day in the year 1976", the words and figures "and in respect of the accounting year commencing on any day in the year 1977" shall be inserted. 43 of 1977.

Repeal and saving. 3. (1) The Payment of Bonus (Amendment) Ordinance, 1978 is hereby repealed. 3 of 1978.
(2) Notwithstanding such repeal, anything done or any action taken under the Payment of Bonus Act, 1965 by virtue of the provisions of the amendment Act as amended by the said Ordinance shall be deemed to have been done or taken under the Payment of Bonus Act, 1965 by virtue of the provisions of the amendment Act as amended by this Act. 21 of 1965.